

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) No, Sir

(b) does not arise

(c) The State Government have been addressed again on 5.3.90 to sent their views early, in consultation with the Karnataka High Court

[*Translation*]

Soviet Assistance to India

7483 SHRI HARISHANKAR MAHALE. Will the Minister of FINANCE be pleased to state

(a) the nature of economic and other assistance sought by Government from Union Soviet Socialist Republics for the year 1990

(b) the amount of assistance agreed upon by USSR in this regard.

(c) whether the said assistance is less or more than the assistance provided by USSR to Pakistan, Bangladesh and other developing countries of this sub-continent; and

(d) if so, the extent thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF THE FINANCE (SHRI ANIL SHASTRI): (a) and (b). Government do not seek assistance from the Government of USSR on a year to year basis. Programme of Indo-Soviet Cooperation will continue to be implemented in 1990 in accordance with the relevant inter-Governmental agreements between the two countries.

(c) and (d) Do not arise.

[*English*]

Satellite Based Regional TV Services

7484. SHRI K.S. RAO: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any proposal to introduce full fledged satellite-based regional television services; and

(b) if so, the states where these are likely to be introduced and when?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). Whereas satellite-derived regional TV service has already been introduced in the States of Maharashtra, Andhra Pradesh and Tamil Nadu, it is envisaged, keeping in view the development of wide band microwave network in the country by the Department of Telecommunications, to provide similar service in number of other States in accordance with the availability of adequate facility in the space segment.

Request to Change Name of Madras High Court

7485. SHRI B. RAJARAVI VARMA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government have received any request from the Government of Tamil Nadu to change the name of the Madras High Court as Tamil Nadu Court; and

(b) if so, the action taken by Government in this regard?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) and (b). No such request has been received

recently. Earlier, the State Government had desired that the requisite Parliamentary legislation be undertaken for changing the name of Madras High Court as Tamil Nadu High Court. As the High Court had not favoured the proposed change in its name, the State government were advised in 1987 that it might not be quite appropriate to change the name of the High Court against its wishes.

Microwave Linkage Between Ahmedabad-Rajkot

7486. SHRI HARIN PATHAK:
SHRI SHANKERSINH
VAGHELA:
SHRI KASHIRAM RANA:
SHRI N.J. RATHVA:
SHRI SHANTILAL PURUSHOTTAMDAS
PATEL:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government of Gujarat has submitted a plan for establishing microwave linkage between Ahmedabad and Rajkot and other Kendras of the State for regional network; and

(b) if so, the action taken by Union Government thereon?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). Requests have been received from time to time for establishment of microwave link between

(i) Doordarshan Kendra, Ahmedabad and the TV relay transmitters operating in the State including the one at Rajkot; and

(ii) Doordarshan Kendras at Ahmedabad and Delhi. Considering the development of wide band microwave circuits of

Department of Telecommunications (DOT) in the country, regional service is envisaged to be distributed in the State through Satellite mode of linkage for which a satellite uplink facility at Ahmedabad is already under implementation. Due to non-availability of spare Space Segment facility in the INSAT-I time frame, relay of regional service in the State of Gujarat is expected to commence during INSAT-II time frame.

Demands of LIC Agents

7487. SHRI S. KRISHNA KUMAR: Will the Minister of FINANCE be pleased to state:

(a) whether government have received any memorandum from the Life Insurance Corporation (LIC) Federation stating the demands and grievances of the LIC Agents;

(b) if so, the details thereof; and

(c) the action proposed to be taken by Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF THE FINANCE (SHRI ANIL SHASTRI): (a) and (b). The Life Insurance Corporation of India had received a Memorandum from the Life Insurance Agents' Federation of India raising various issues of agents for consideration, most of which relate to the revision of terms of conditions of the agents' appointment and work contained in the Life Insurance Corporation of India (Agents) Rules, 1972 and hence have a bearing on changes in the aforesaid Rules. The Agents' Federation, Quilon had also raised among other things issues concerning continuation of Group Insurance Scheme for agents which had been discontinued and regarding payment of outstanding commission.

(c) As the changes in the Life Insurance Corporation of India (Agents) Rules, 1972 are a subject matter of the discussion with